# **Delay Reasons**

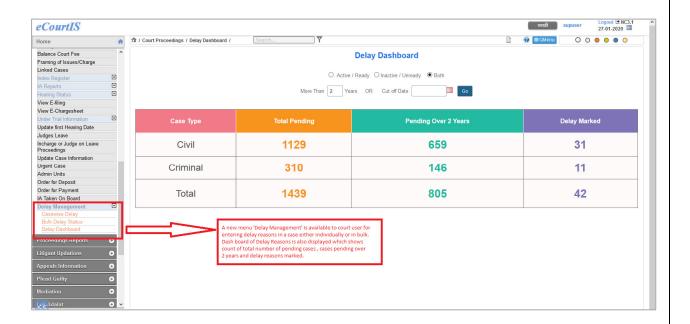
One of the main feature of CIS 3.2 is module for entering delay reasons in the case which is delayed reasonably (A case pending over 2 years is considered as delayed reasonably) so that higher authorities like HC and SC can get the statistics regarding the reasons of delay. Based on the result HC and SC may take policy decisions.

CIS NC 3.2 provides a module for entering delay reasons in the case either individually or in bulk as shown in the screen shot below. The 'Delay Management' module is available under 'Court Proceedings'.

Around 15 delay reasons are prepared by Supreme Court. Court user can enter appropriate delay reasons in the case. For every delay reason, some parameters are required to be entered. In Delay Management menu user has three options: Case wise delay, Delay Status and Delay Dashboard.

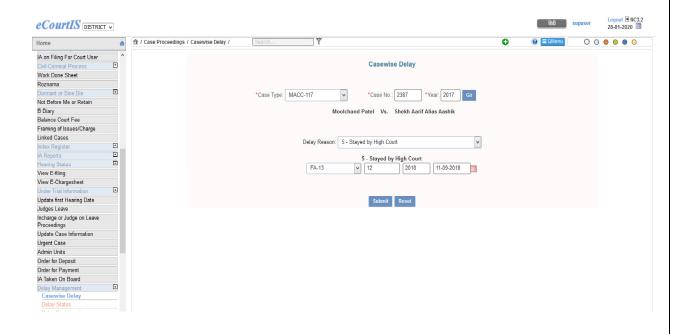
#### **Delay Dashboard**

This option displays the statistics of pending cases of civil and criminal type. It also displays number of civil and criminal cases which are pending for more than 2 years. In third column it displays number of civil and criminal cases, in which user has marked delay reasons.



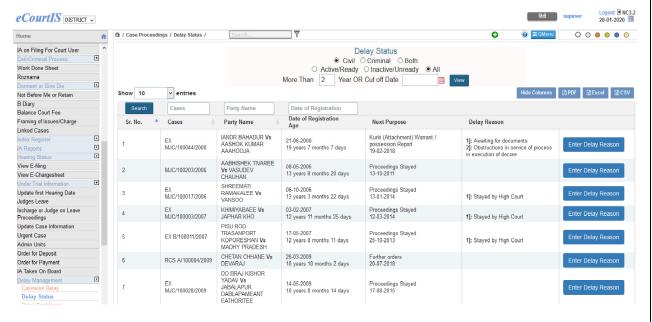
#### **Case Wise delay**

Using this option, user can enter delays by giving case type, number and year as shown in the screen shot below.

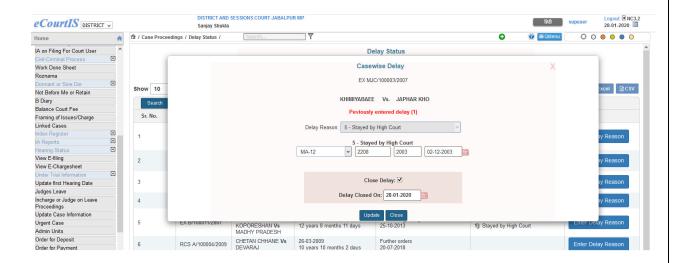


#### **Delay Status**

This option display the cases based on selected criteria like Civil or Criminal or both , Ready or unready , pending for more than specified years or pending prior to a given cutoff date. Based on criteria givem list of cases will be displayed along with details such as party names, registration date , purpose and already entered delay reasons. User can click on 'Enter Delay reasons' to enter delay reasons for the selected case.



One of the important step user has to do is to close the delay. In Delay Status and Case wise delay option user can update already entered delay reason and can also close it. For example, If a given case is stayed by High Court, user has to add this delay reason in the given case. If the stay given by High Court is vacated then user must close that delay by clicking on the close delay checkbox as shown in the screen shot below.



The delay reasons are as follows:

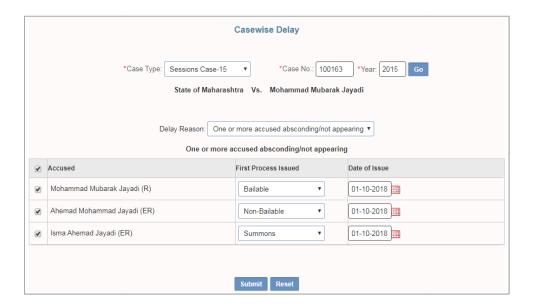
#### 1. Parties not interested - dormant litigation

Information Captured	Result	Civil/ Criminal
Fields: Since Date	List of all such cases where	Applicable to both
	parties are not interested for	Civil and Criminal
Date since when parties are not attending	unreasonable time and further	Cases
the proceedings or have not shown any	decide the course of action in	
interest in adjudicating the case will be	such cases.	
captured in the field Since Date.		



# 2. One or more accuses absconding/not appearing

Information Captured	Result	Civil/ Criminal
Fields: Accused Name, First Process Issued	List of all such cases where	Applicable to
(Bailable/Non Bailable/Summons), Date of	accused is absconding since	Criminal Cases
Issue.	date. Such list can be shared	
	with the Police authorities in	
For every accused in the case if the	electronic form or otherwise.	
accused is not appearing or absconding,		
the Name of Accused, type of first process		
issued like Bailable/Non		
Bailable/Summons and Date when first		
Process was issued is captured in the		
respective fields.		



# 3. Stayed by Supreme Court

Information Captured	Result	Civil/ Criminal
Fields: Case Type/Case Number/Year, Date	Hon. Supreme Court can get the	Applicable to both
of Order.	list of all such cases in which	Civil and Criminal
	stay is granted along with date	Cases
If the case is stayed by Supreme Court,	of order so that appropriate	
facility is available to enter the Supreme	action can be taken.	
Court Case Number in which Stay is		
granted and also the Date of Order since		
when the stay is granted is captured.		



## 4. Stayed by High Court

Information Captured	Result	Civil/ Criminal
Fields: Case Type/Case Number/Year, Date	Hon. High Court can get the list	Applicable to both
of Order.	of all such cases in which stay is	Civil and Criminal
	granted along with date so that	Cases
If the case is stayed by Supreme Court,	appropriate action can be taken.	
facility is available to enter the High Court		
Case Number in which Stay is granted and		
also the Date of Order since when the stay		
is granted is captured.		



# 5. Stayed by Court other than Supreme Court or High Court (District Court/Other Court)

Information Captured	Result	Civil/ Criminal
Fields: District Court or Other Court, If District Court: Case Type/Case Number/Year, Date of Order. If Other Court: Court Name and Case Number and Date of Order.	District Court can get the list of all such cases in which stay is granted along with date so that appropriate action can be taken.	Applicable to both Civil and Criminal Cases
If the case is stayed by District Court or any Other Court, facility is available to enter the District Court Case Number in which Stay is granted and also the Date of Order since when the stay is granted. Facility is also provided to enter the Case Number/ Name of Court (If the Court is not the District Court) and Date of Order since when the stay is granted is captured.		



### 6. Stayed for other reasons

Information Captured	Result	Civil/ Criminal
Fields: Remarks, Date	List of all such cases which are	Applicable to both
	stayed because of some reasons	Civil and Criminal
If the matter is stayed for some particular	along with date since when	Cases
reasons by the court, Remarks and Date	matter is stayed.	
since when the matter is stayed is		
captured.		



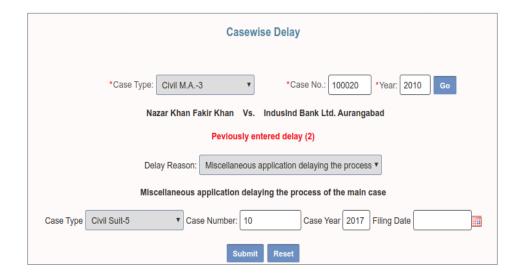
#### 7. L.R.s or new parties could not be brought on record

Information Captured	Result	Civil/ Criminal
Fields: First Process Issued Date.	List of such cases which are	Applicable to both
	delayed because of this reason	Civil and Criminal
If the Case is delayed as LRs could not be	along with the date can be	Cases
brought on the record, the Date when	generated.	
First Process was Issued to bring LRs on		
record is captured.		



#### 8. Miscellaneous application delaying the process of the main case

Information Captured	Result	Civil/ Criminal
Fields: Case Type/Case Number/Year, Date	List of such cases may be	Applicable to both
of Filing.	generated which are delayed	Civil and Criminal
	because of filing of Misc. Case.	Cases
If the Miscellaneous application filed is		
causing delay in adjudicating the Main		
Case, the Miscellaneous Case Number and		
Fling Date is captured.		



# 9. Awaiting for documents

Information Captured	Result	Civil/ Criminal
Fields: Document Type (One of the 8	List of such cases for want of	Applicable to both
documents is to be selected), Awaited	compliance of some document	Civil and Criminal
Since.	along with the date since when	Cases
	it was not complied.	
Case may remain pending in the court and		
often get delayed because compliance of		
some document is pending. One of the		
following types of documents can be		
selected along with the Date since when		
the document is awaited. (Select any one		
of the following 8 documents)		
1-Document		
2-Property report		
3-Commissioner report		
4-FSL report		
5-Expert report		
6-Verification report		
7-Order of sanction		
8-Any other similar reason		



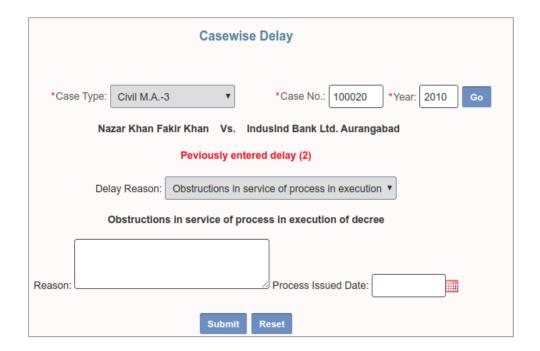
#### 10. Difficulty in securing presence of important witness.

Information Captured	Result	Civil/ Criminal
Fields: First Process Issued Date.	List of such cases which are	Applicable to both
	delayed because of presence of	Civil and Criminal
If there is difficulty in securing presence of	witness can be generated.	Cases
witness, Date when First Process was		
issued is captured.		



#### 11. Obstruction in service of process in execution of decree

Information Captured	Result	Civil/ Criminal
Fields: Reason, First Process Issued Date.	List of such cases which are	Applicable to Civil
	delayed because of process	Cases
If there is difficulty in service of execution	cannot be served for execution	
decree, Date when First Process was	of decree.	
issued is captured along with Reason (for		
obstruction) can be entered.		



#### 12. Record not available for the reason

Information Captured	Result	Civil/ Criminal
Fields: Reason (One of the 2 reasons is to	List of such cases which are	Applicable to both
be selected), Not available since.	delayed because record of the	Civil and Criminal
	case is not available.	Cases
It is possible that record of the case is not		
available. In such eventuality the case		
cannot progress. One of the two possible		
reasons can be selected. Date since when		
the record is not available can be		
mentioned.		
Following are the two reasons of which		
one can be selected.		
1-Record called for by the higher court or		
other court		
2-Record missing or destroyed		



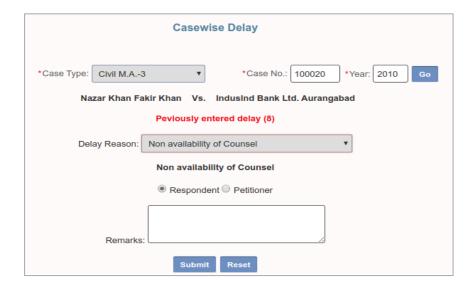
#### 13. Frequent challenge to interim/interlocutory orders

Information Captured	Result	Civil/ Criminal
Fields: Remarks	List of such cases which are	Applicable to both
	delayed because of the reason.	Civil and Criminal
If several objections are raised filing different applications at different times case may get delayed. Details of such challenges can be entered in Remarks field.		Cases



#### 14. Non availability of Counsel

Information Captured	Result	Civil/ Criminal
Radio Button	List of such cases which are	Applicable to both
→Defendant/Respondent/Accused	delayed because of the	Civil and Criminal
→ Prosecutor/Complainant	reason.	Cases
Fields: Remarks		
If Defendant or Respondent Counsel is not available, this reason can be selected and		
information can be entered in Remarks		
field.		



#### 15. Number of witness is more than 20

Information Captured	Result	Civil/ Criminal
Fields: Number of Witness	List of such cases which are	Applicable to both
	delayed because witnesses are	Civil and Criminal
If witnesses are more than 20 same can be	more than 20 along with the	Cases
entered for the respective case in Number	count of witness for every case.	
of Witness field.		

